MINUTES OF THE MEETING No. 4/13 dated 25.4.2013 held on 5.4.2013 - UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava Addl. DGC

LIST OF EXPORTS - Proposed for NOC MEETING - 5.4.2013 (Friday)

1. Shri Sunil Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Sachi Singh, Consultant, Deptt. of EXPC (Chem Div), Shastri Bhawan, New Delhi
3. Shri P S Srivastava, Jt. Industrial Adviser, Deptt. of EXPC (Chem Div), Shastri Bhawan, New Delhi
4. Shri K.K. Aggarwal, Asstt. Director, DC (MSME), Nirman Bhawan, New Delhi
5. Shri Tara Ram Bhaji, Dy.Director General of Foreign Trade, Nirman Committee IV, Office of DGFT, Udyog Bhawan, New Delhi
6. Shri G. Ramesan, Foreign Trade Development Officer, Nirman Committee - IV, Office of DGFT, Udyog Bhawan, New Delhi

The Committee then considered minutes of the AGC Meeting No.3 for confirmation and confirmed and adopted the same without any change.

Case No.01-20 NC No.-0/14 Dated 21-1-13 (Indl.on 1.2.2013)	M/s. United Phosphorous Ltd. Mumbai F.No.05/50/09/EO.Indl(Chem.)Pt. RLA No.0524/0277/AMM Ln No.0130/5478 dated 6.2.2013

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of detailed discussion on the norms recommended with the representative of Div.C&PC (Chemical Division.). The case is so dated for 1.5.2013.

Case No.01-27 NC No.-0/14 Dated 21-1-13 (Indl.on 1.2.2013)	M/s. Godrej Consumer Products Ltd. Mumbai F.No.05/87/06/EO.AMMONIA, VISCOSE,IS (PV) RLA No.0524/0278/AMM Ln No.0130/5479/TM dated 25.7.2005

The Committee considered the case as per agenda and based on the written recommendation of CDC(EXIM)- vide their U.O.No.23(3)/2005, Chem dated 25.4.2013 the Committee decided, on re-consideration, to approve norms, based on the average consumption of import items for the manufacture of export products (20,00,000 Nos.), as under:-

Export Items:

1) Kino Leather Express Shoe Shiner :- Black Sponge Shoe Polish 2) Kino Leather Express Shoe Shiner :- Brown Sponge Shoe Polish 3) Kino Leather Express Shoe Shiner :- Neutral Sponge Shoe Polish	12,00,000 Nos. 1,00,000 Nos. 1,00,000 Nos.

Import Items:

1.Silicone Oil Polydimethylsiloxane 2. Colour Pigment Dye 3. Items Sl. No. 1 - 18	10,750.10 Kg 50.00 Kg As per packaging Policy

The above decision would supersede the decision of NC Meeting No. 37/07 dated 30.01.2006. This is only for regularisation purpose. No further imports/exports shall be allowed under this licence, as the licence has already expired.

RLA, Chennai, to take necessary action as per above decision of Norms Committee in terms of Para 4.7 of HBP.

Case No.02-20 NC No.-0/14 Dated 21-1-13 (Indl.on 1.2.2013)	M/s. Indochem Ltd. Mumbai F.No.05/50/09/EO.Indl(Chem.)Pt. RLA F.No.0524/0280/EO.AMM Ln No.0130/6296/I Lahad 1.1.2007

The Committee considered the case as per agenda. Heard on the written recommendation of Deptt. of C&PC (Chem Div) vide their U.O.No.NIL dated 1.1.2013. Committee decided, on reconsideration, to revise the description of export item and import item, as under:-

Export Item

Export	To
Viet Nam Blue 35 CI GP (Vat Blue 16 CI GP)	Ivo Dark Blue CI GP (Vat Blue 16 CI GP)

Import Item No.1

Export	To
Sulphur (Mercuric)	Mercuric(Mercuric 99%

The quantities and other descriptions mentioned in the minutes of AGC M.No. 20/03 dated 29.8.2007 will remain for same. This is only for regularisation. No further imports/exports shall be allowed under this licence, as the same has already expired.

RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.02-29 NC No.-0/14 Dated 21-1-13 (Indl.on 1.2.2013)	M/s. Sami Gobin Glass India Ltd. Chennai F.No.05/50/10/EO.SAH.CERM.(N) RLA F.No.0524/0281/EO.AMM Ln No.0130/1355/Lahad 12.4.2012

The Committee considered the case as per agenda. Heard on the written recommendation of DHPP vide their U.O.No.NIL dated 22.4.2013, Committee decided, on reconsideration, to approve norms, keeping in view the production and consumption data for the last three years, furnished by the therein DHPP, and also taking our from EOU-A NIZ, as under:-

Export Items:

Sl.No.	Description of Item	Quantity
1.	Magnesium Coated Float Glass (Thickness 6 MM)	1,587 (subject to 5% tolerance)

Import Item

Sl.No.	Description of Item	Quantity
1.	Silica Sand 99% Min	900.47 Kg
2.	Soda Ash (Sodium Carbonate Dense) 99% Min	255 Kg
3.	Sodium Sulphate 99% Min	1.1 Kg
4.	Dolomite 19% Min	1.1 Kg
5.	Sodium Nitrate Tech Grade 98%	0.75 Kg
6.	Alumina 42% Min	2.6 Kg
7.	Cullet Grade No. 1 Kg. 4%	0.75 Kg
8.	Cullet Grade No. 2 Kg. 4%	0.75 Kg
9.	Potassium Sp. 99%	0.007 Kg
10.	Items other than Sl.no.1 to 9 mentioned in the Licence	0.0007 Kg
11.	GODIS Furnace Oil fuel	Not allowed as per SEB Notification No. 1/2 (Issued From the Port)
12.	Wood Pipe (Packing Material)	As per Packing Policy
13.	Wooden Pallet (Packing material) - given back to Shipping Bill Port	As per Packing Policy
14.	Pole - Clay Tyrell (Refractory) - dispatched to Shipping Bill Port	As per Packing Policy
15.	Cotton Tape - (Packing material)	As per Packing Policy
16.	Aluminum Foil (packing material)	As per Packing Policy
17.	Trade Promotion	0.0200 Kg
18.	Sample Import	0.0200 Kg
19.	Spotfaults	0.0200 Kg
20.	Waste	0.0200 Kg
21.	Spare Parts	0.0200 Kg
22.	Silica - Aluminum	0.0200 Kg
23.	Packing Crates	0.0200 Kg
24.	Lime No.10	0.0200 Kg

The above decision would supersede the decision of NC Meeting No. 26/08 dated 22.09.2012.

RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi .it
Para 4.7 Revised(HBP)

MEETING NUMBER : 4/03, AGC's 2013 **MEETING DATE** : 24.04.2013

1	Case No.01/04/RLA/AGC/0000 01/Tg. 01/01/0000/0001 /AMM	Party Name SOLITER INDUSTRIES (PRIVATE) LTD RLA File: 01/0000/0001/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Approved Exim Date
	Resolution: The Committee considered the case as per agenda. Committee observed vide their reply dated April 2013, the firm has furnished to the Technical Authority, DHPP, Approved Formula for Drug Authority, production and consumption data, import invoice and ARE-1 form duly endorsed by Excise and the the limitation regarding import items and description indicated by Drug Authority. Committee also noted that the Technical Authority overlooked net weight of import items from the shipping bills, import invoice, ARE-1 form and declaration for the quantity of export in Kg, and observed that each Packet contains of 10.00 gm. Hence, based on the written recommendation of DHPP vide their U.O.No.NIL dated 25.4.2013, Committee decided to include the case on exim agenda, through NOC, and approve the case, on reconsideration, on net to net quantity of raw materials and components, as under:- **Export Items** | Sl.No. | Description of Item | Quantity | | 1. | Pot Magnet for 'A' Member of Pole Set | 10,000,000 Numbers | **Import Items** | Sl.No. | Description of Item | UOM | Qty. applied for | Quantity Recommended | | 1 | Pole Pot Ferrite | Nos. | 10,000,000.00 | Not to scale | | 2 | Cylinder Inner Part | Nos. | 10,000,000.00 | Not to scale | | 3 | Cylinder Outer Part | Nos. | 10,000,000.00 | Not to scale | | 4 | Cylinder Bottom Part | Nos. | 10,000,000.00 | Not to scale | | 5 | Ferrite Powder/Leaflet | Nos. | 10,000,000.00 | Not to scale | | 6 | Polthene Sheet | Kg. | 1,420.00 | 1,420.00 | | 7 | Polthene Bag | Kg. | 1,420.00 | 1,420.00 | | 8 | Plastic Bit | Kg. | 200.00 | 200.00 | | 9 | Tumbler Oil | Kg. | 50.00 | 50.00 | | 10 | Coated Wire | Kg. | 6,120.00 | 6,120.00 | | 11 | Cotton Tape (Cut pole wire) | Kg. | 1,000.00 | 1,000.00 | | 12 | Lubric. Oil | Kg. | 4,000.00 | 4,000.00 | | 13 | Unsolder Scotter | Kg. | 200.00 | 200.00 | | 14 | Thinner | Kg. | 1,000.00 | 1,000.00 | | 15 | Hardener | Kg. | 40.00 | 40.00 | | 16 | Masterbat 2000 | Kg. | 1,216.00 | 1,216.00 | | 17 | Masterbat 2000 | Kg. | 1,216.00 | 1,216.00 | | 18 | Frog (K.A.Gold) Forward Name | Kg. | 105.00 | 105.00 | The above is only for regularisation purpose. No further imports/exports shall be allowed under this licence, as the same has already expired. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
2	Case No.01/04/RLA/AGC/0000 01/Tg. 01/01/0000/0002 /AMM	Party Name STERLITE INDUSTRIES (INDIA) LTD RLA File: 01/0000/0002/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DC(EXIM&E), U.O. issued on 6.3.2013. The case is so dated for 22.5.2013.			
3	Case No.01/04/RLA/AGC/0000 01/Tg. 01/01/0000/0003 /AMM	Party Name JINDAL SAW LTD RLA File: 01/0000/0003/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: Re-listed for 22.5.2013 for want of hard copies of application			
4	Case No.01/04/RLA/AGC/0000 01/Tg. 01/01/0000/0004 /AMM	Party Name JINDAL SAW LTD RLA File: 01/0000/0004/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: Re-listed for 22.5.2013			
5	Case No.01/04/RLA/AGC/0000 01/Tg. 01/01/0000/0005 /AMM	Party Name JINDAL SAW LTD RLA File: 01/0000/0005/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: Re-listed for 22.5.2013			
6	Case No.01/04/RLA/AGC/0000 01/Tg. 01/01/0000/0006 /AMM	Party Name JINDAL SAW LTD RLA File: 01/0000/0006/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: Re-listed for 22.5.2013			
7	Case No.01/04/RLA/AGC/0000 01/Tg. 01/01/0000/0007 /AMM	Party Name JINDAL SAW LTD RLA File: 01/0000/0007/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: Re-listed for 22.5.2013			
8	Case No.01/07/RLA/AGC/0000 01/Tg. 01/01/0000/0008 /AMM	Party Name JINDAL INDUSTRIES LTD RLA File: 01/0000/0008/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: 01/L dated 8.1.2013 issued by Deptt. of C&PC(Chem.Div). Reminder to first dated 1.4.2013 issued by the office. The case is so dated for 22.5.2013.			
9	Case No.01/07/RLA/AGC/0000 01/Tg. 01/01/0000/0009 /AMM	Party Name JINDAL INDUSTRIES LTD RLA File: 01/0000/0009/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: 01/L dated 8.1.2013 issued by Deptt. of C&PC(Chem.Div). Reminder to first dated 1.4.2013 issued by the office. The case is so dated for 22.5.2013.			
10	Case No.01/04/RLA/AGC/0000 01/Tg. 01/01/0000/0010 /AMM	Party Name JINDAL STEEL & POWER LTD (O.P.J.S.) RLA File: 01/0000/0010/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: A note issued to Shri Naresh Kumar, Jt. Secretary, Min Mines on 21.12.2012. Reminder to JS (Min.Mines) on 21.2.2013. Another reminder issued on 21.3.2013. The case is so dated for 22.5.2013.			
11	Case No.01/08/RLA/AGC/0000 01/Tg. 01/01/0000/0011 /AMM	Party Name JUBILANT INGREVIA LIMITED RLA File: 01/0000/0011/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: Deptt.DS issued by DHPP on 26.3.2013. Re-listed for 22.5.2013.			
12	Case No.01/08/RLA/AGC/0000 01/Tg. 01/01/0000/0012 /AMM	Party Name JUBILANT INGREVIA LIMITED RLA File: 01/0000/0012/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: Re-listed for 22.5.2013.			
13	Case No.01/08/RLA/AGC/0000 01/Tg. 01/01/0000/0013 /AMM	Party Name JUBILANT INGREVIA LIMITED RLA File: 01/0000/0013/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: Re-listed for 22.5.2013.			
14	Case No.01/08/RLA/AGC/0000 01/Tg. 01/01/0000/0014 /AMM	Party Name JUBILANT INGREVIA LIMITED RLA File: 01/0000/0014/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: Re-listed for 22.5.2013.			
15	Case No.01/04/RLA/AGC/0000 01/Tg. 01/01/0000/0015 /AMM	Party Name EX-IMPORTER RLA File: 01/0000/0015/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comment from the DHPP. Re-listed for 22.5.2013.			
16	Case No.01/04/RLA/AGC/0000 01/Tg. 01/01/0000/0016 /AMM	Party Name EX-IMPORTER RLA File: 01/0000/0016/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comment from the DHPP. Re-listed for 22.5.2013.			
17	Case No.01/04/RLA/AGC/0000 01/Tg. 01/01/0000/0017 /AMM	Party Name EX-IMPORTER RLA File: 01/0000/0017/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comment from the DHPP. Re-listed for 22.5.2013.			
18	Case No.07/08/RLA/AGC/0000 01/Tg. 01/01/0000/0018 /AMM	Party Name EX-IMPORTER RLA File: 01/0000/0018/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comment from the DHPP. Re-listed for 22.5.2013.			
19	Case No.01/04/RLA/AGC/0000 01/Tg. 01/01/0000/0019 /AMM	Party Name EX-IMPORTER RLA File: 01/0000/0019/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comment from the DHPP. Re-listed for 22.5.2013.			
20	Case No.01/04/RLA/AGC/0000 01/Tg. 01/01/0000/0020 /AMM	Party Name EX-IMPORTER RLA File: 01/0000/0020/AMM	Motor Exa Date 4/11/-4/11/2013 Sample Rec'd Ln No Date 0000/0000/0000 Ln no. nan	Status Case Deferred Exim Date 01/05/2013
	Resolution: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comment from the DHPP. Re-listed for 22.5.2013.			

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1	Case No:MUMBAI-ARA/1/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:BIRLA GLAZE PRINTERS PVT LTD. Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: IDL dated 31.1.2011 issued by DIPP. Remainder to be dated 12.7.2011 issued by the office. The case is to be fixed for 22.7.2011.

2	Case No:MUMBAI-ARA/2/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:MINISTRY OF PORTS CUSTOM GRAMPHOTEL INTERNATIONAL Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: IDL dated 22.7.2011 issued by Mr.Vinod Dhir. Remainder to be dated 15.1.2012 issued by the office. The case is to be fixed for 22.1.2012.

3	Case No:MUMBAI-ARA/3/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:MODERN INDUSTRIES LIMITED Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Aggreed Date:Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of CAPE(Chem.Div) vide their U.O.No.1502/2010/2010-1/Chem.II dated 8.12.2011, the Committee decided to approve the case as under :-

Charge Item	Qty.	Impact Item	Qty.
1) Isopropanol 50%	1 Kg.	1. Methanol 2. p-phenylenediamine	0.500 Kg. 0.500 Kg.
2) Imidacloprid 20%	1 Kg.	1. Dimer of 3,2-dichloro-1-(6-chloro-3-pyridinylmethyl) imidazolidine 2. Sunkemer Dimethylamid Alkyl Amine 3. Polyoxyl Castor Oil 4. Sodium Lauryl Sulphate 5. N-Methyl Pyrrolidone	0.200 Kg. 0.600 Kg. 0.020 Kg. 0.020 Kg. 0.160 Kg.
3) Thiamethoxam 25%	1 Kg.	1. 3-(2-Bromo 2-nitroethyl) 2,2,2,1,1,1-ethyl ethyl ether 2. Sodium Lauryl Sulphate 3. Castor Hydrogenated Oil 4. Dimethyl Sulfoxide	0.200 Kg. 0.600 Kg. 0.020 Kg. 0.020 Kg. 0.160 Kg.
4) Abamectin 1.8%	1 Kg.	1. Methanol 99% 2. Emulsifier 3. Solvent	0.600 Kg. 0.080 Kg. 0.780 Kg.

BLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NOMOS COMMITTEE.

4	Case No:MUMBAI-ARA/4/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:SUNDARAM-CLAYTON LIMITED Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: IDL dated 26.3.2011 issued by Deptt. of CAPE(Chem.Div). The case is to fixed for 22.12.2011

5	Case No:MUMBAI-ARA/5/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:KIRIPAL ANTIMONY&ANTIMONY LTD Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Div.CAPE, JPC Div.). Re-listed for 22.2.2012.

6	Case No:MUMBAI-ARA/6/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:TRUSTEE OF WINE JEWELS BRITTA Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: The Committee considered the case as per agenda. The Committee decided to call for Consol Sol for Date of production & consumption for last 3 years and product names from Ben. Mal.Issued by Ben on 21.02.2011. Re-listed for 21.2.2013.

7	Case No:MUMBAI-ARA/7/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:MOTHE SUNITO OVERSEAS COLOMBO Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: As required by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is to fixed for 22.2.2013.

8	Case No:MUMBAI-ARA/8/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:ASHOK SALES&PRODUCTS PVT. LTD Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the Ben to the DIS. dated 17.1.2013 issued by Deptt. of CAPE(Chem.Div). Remainder to be issued by the office on 24.01.2013. Re-listed for 22.3.2013.

9	Case No:MUMBAI-ARA/9/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:MANSON CHEMICAL INDIA PVT LTD Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Aggreed Date:Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.NL dated 25.1.2012 the Committee decided to approve the case as under :-

Impact Item No. 1

Pure, VM 1600-3 Video Clear T.C. UV Top Clear Coat Based on Acrylic Polyol (Consisting of Solid Resin 18-18.5%, $\leq$ 2%)

Impact Quantity

As applied for

Impact Item No. 2

Pure, VM Video on Mat 1600-3 T.C. UV Top Mat Coat Based on Acrylic Polyol (Consisting of Solid Resin 34-35%, $\leq$ 2% and Pigment 5.0% $\leq$ 2%)

Impact Quantity

As applied for

Impact Item No. 3

Pure, Primer VM Base 100-7/AK/U/ T.C. Vacuum metalizing Base Coat based on Acrylic Polyol (Consisting of Solid Resin 41-39%, $\leq$ 2%)

Impact Quantity

As applied for

Impact Item No. 4

Pure, Primer VM Mid Primer (VD) T.C. Vacuum metalizing Mid Primer based on Chlorinated Poly Olefin (Consisting of Solid Resin 9-6.67%, $\leq$ 2%)

Impact Quantity

As applied for

Impact Item No. 5

Pure PC + GP Primer (J)/AK/U/ Vacuum Metalizing primer based on acrylic vinyl copolymer (Consisting of Solid Resin 11.77%, <=2%)

Impact Quantity

As applied for

Impact Item No. 6

Pure, Video Clear 7600-(K)-2) T.C. UV top clear coat based on acrylic Polyol (Consisting of Solid Resin 48-26%, $\leq$ 2%)

Impact Quantity

As applied for

BLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NOMOS COMMITTEE.

10	Case No:MUMBAI-ARA/10/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:ASTRL SCIENTIFIC OVERSEAS COLOMBO Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: As required by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is to fixed for 22.2.2013.

11	Case No:MUMBAI-ARA/11/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:NOVEES CHEM INDIA LIMITED Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: fix fixed for 22.2.2013.

12	Case No:MUMBAI-ARA/12/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:CHEMPOSIT(INDIA)PRIVATE LIMITED Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: IDL dated 27.2.2012 issued by Deptt. of CAPE(Chem.Div). Remainder dated 20.5.2013 issued by the office. The case is to fixed for 22.5.2013.

13	Case No:MUMBAI-ARA/13/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:CHEMPOSIT(INDIA)PRIVATE LIMITED Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: IDL dated 27.2.2012 issued by Deptt. of CAPE(Chem.Div). Remainder dated 20.5.2013 issued by the office. The case is to fixed for 22.5.2013.

14	Case No:MUMBAI-ARA/14/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:ASTRL SCIENTIFIC OVERSEAS COLOMBO Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: As required by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is to fixed for 22.2.2013.

15	Case No:MUMBAI-ARA/15/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:CIBA INDIA LTD. Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Aggreed Date:Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of CAPE(Chem.Div) vide their U.O.No.1401/03/2010-1/Chem.II dated 30.4.2011 the Committee decided to approve the case as under :-

Charge Item	Qty.	Impact Item	Qty.
1) Dimethyl Sulfoxide 70% Alpa content 70%)	1 Kg.	1. Methanol 2. 1-Naphthylacetic Acetate 3. C.I. Acid 4. Alpha Naphthyl Diamine (5. Sulphuric Acid 6. Toluene Diamine	0.500 Kg. 0.450 Kg. 0.0225 Kg. 0.0225 Kg. 0.112 Kg.

BLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NOMOS COMMITTEE.

16	Case No:MUMBAI-ARA/16/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:ASTRL SCIENTIFIC OVERSEAS COLOMBO Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: As required by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is to fixed for 22.2.2013.

17	Case No:MUMBAI-ARA/17/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:SOLVAY CHEMICALS LIMITED Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of Deptt.copy of application from BLA and three side letter dated 27.9.2011. The case is to fixed for 22.2.2013

18	Case No:MUMBAI-ARA/18/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:MATTOON INDUSTRIALS Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: IDL dated 6.3.2011 issued by Deptt. of CAPE (JPC Div). Remainder dated 20.11.2013 issued by the office. The case is to fixed for 22.1.2013.

19	Case No:MUMBAI-ARA/19/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:MAYA INDUSTRIES Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: As required by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is to fixed for 22.2.2013.

20	Case No:MUMBAI-ARA/20/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:FESTINA INDUSTRIES PVT. LTD. Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from BLA.Here side letter dated 7.7.2011. Re-listed on 22.2.2013

21	Case No:MUMBAI-ARA/21/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:MANSON CHEMICAL INDIA PVT LTD Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the Ben to the DIS. dated 20.1.2011 issued by DIPP. The case is to fixed for 22.2.2013

22	Case No:MUMBAI-ARA/22/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:KOLKATTA PINCHEM PETROLEUM PVT LTD Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BLA and three side letter dated 7.9.2011. The case is to fixed for 22.2.2013

23	Case No:MUMBAI-ARA/23/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:SAMBHO DRUGS&CHEMICALS LIMITED Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: Remainder to fixed for 22.2.2013 issued by the office. Re-listed for 22.5.2013.

24	Case No:MUMBAI-ARA/24/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:MAYA INDUSTRIES Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of CAPE(Chem.Div) vide their U.O.No.1401/03/2010-1/Chem.II dated 15.2.2011 the Committee decided to approve the case as under :-

Charge Item	Qty.	Impact Item	Qty.
1) Triphenyl Phosphate Ethoxylated 20 Mole Magnesia 80% (1)	1 Kg.	1. Methanol Phenol 2. Methylene Dialo	0.500 Kg. 0.002 Kg.

BLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NOMOS COMMITTEE.

25	Case No:MUMBAI-ARA/25/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:CHEM SEVEN PRINTERS LIMITED Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: IDL dated 26.3.2011 issued by Deptt. of CAPE(Chem.Div). Remainder dated 20.5.2013 issued by the office. The case is to fixed for 22.5.2013.

26	Case No:MUMBAI-ARA/26/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:TATA CHEMICALS LTD. Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Aggreed Date:Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of CAPE(Chem.Div) vide their U.O.No.1102/2/2010-2/Chem.II dated 15.2.2011 the Committee decided to approve the case as under :-

Charge Item	Qty.	Impact Item	Qty.
Acrylamer Technical 97% Solution	1 Kg.	1. Ferric Ammonium Sulphate 2. Ammonium Persulfate (Analytical 98% Min.) 3. Methylene Dichloride 4. Acetic Anhydride	0.002 Kg. 0.111 Kg. 0.250 Kg.

BLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NOMOS COMMITTEE.

27	Case No:MUMBAI-ARA/27/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:BIRLA LIMITED Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Referred Date:Date:20/12/2011

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the Ben to the DIS. dated 22.1.2013 issued by Deptt. of CAPE(Chem.Div). Re-listed for 22.2.2013.

28	Case No:MUMBAI-ARA/28/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:D.B.MEDICEM PVT. Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Aggreed Date:Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.NL dated 25.1.2012. Committee decided to approve the case, taking out from SEIS. 6.1505. as under:-

Impact Item

S.No.	Description of Item	Quantity
1.	Bookbinding Cloth, Containing Fabric Samples (Yarns, as per Applications	12.2000 Numbers

Impact Item

S.No.	Description of Item	Quantity
1.	Book Binding Cloth (coloured DISE)	1.05 Kg. and Kg. net content in respective product
2.	Textured Film	Nil or 1 Kg.
3.	Hard Binding Cloth (Colour Coloured)	Nil or 1 Kg.
4.	Card Board 7 mm	1.05 Kg. and Kg. net content in respective product

BLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NOMOS COMMITTEE.

29	Case No:STANDARD-ARA/1/2010 Dt/Tm: 01/12/2010 00:00:00 GMT	Party Name:D.B.MEDICEM PVT. Box No: 07 MUMBAI-ARA/1	Short Text:Delay 6/12-18/12/2010 Item No:1 Ex Ref:Bill:1/2010/0730 Dt:10/12/2010	Status:Case Aggreed Date:Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No.NL dated 25.1.2012. Committee decided to approve the case, taking out from SEIS. 6.1505. as under:-

Impact Item

S.No.	Description of Item	Quantity
1.	Bookbinding Cloth, Containing Fabric Samples (Yarns, as per Applications	12.2000 Numbers

Impact Item

S.No.	Description of Item	Quantity
1.	Book Binding Cloth (coloured DISE)	1.05 Kg. and Kg. net content in respective product
2.	Textured Film	Nil or 1 Kg.
3.	Binding Cloth (Gold & Silver Coloured) (Recycled)	Nil or 1 Kg.
4.	Card Board 7 mm	1.05 Kg. and Kg. net content in respective product

BLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NOMOS COMMITTEE.

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1	Case No.T/10/01/ARA/1/2010 Dt/Yr. 01/01/2010/2010/1	Party Name:DELTA CHEM PLAST LIMITED Reg.No./File No. 10/T/10/DEPB/ARA/1/1	Date of Sale Deed:-0/0/0/-0/0/0/-0/0/0/

77	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 7.7.2015. The case is to be listed for 22.7.2015.	Party Name: MEHER HOUSEKEEPING SERVICES PVT LTD Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
78	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 7.7.2015. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
79	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 7.7.2015. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
80	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 7.7.2015. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
81	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 7.7.2015. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
82	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 7.7.2015. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
83	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 7.7.2015. The case is to be listed for 22.7.2015.	Party Name: FASHION TERRACAL INDIA PVT LTD Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
84	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 7.7.2015. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Approved Date: Date
85	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of L&PC(Claus Dte.) vide their U.O. No.1102/21/2012-2.Claus.II dated 11.1.2012 the Committee decided to approve the case as under :-	Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Note Date:

Export Item	Qty.	Import Item	Qty.
Granulated Textured NYLI	1 Kg.	1. Polyester Textured 2. Propanol 2 Monde (on 100% basis) 3. Xylene Mix Xylene	0.068 Kg 0.2311 Kg 0.1155 Kg

SLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOMISS COMMITTEE.

86	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 7.7.2015. The case is to be listed for 22.7.2015.	Party Name: SUJANA CHEMICAL LIMITED Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
87	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of L&PC(Claus Dte.) vide their U.O. No.1102/21/2012-2.Claus.II dated 11.1.2012 the Committee decided to approve the case as under :-	Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Approved Date: Date

Export Item	Qty.	Import Item	Qty.
Granulated Textured NYLI	1 Kg.	1. Polyester Textured 2. Propanol 2 Monde (on 100% basis) 3. Xylene Mix Xylene	0.068 Kg 0.2311 Kg 0.1155 Kg

SLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOMISS COMMITTEE.

88	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of L&PC(Claus Dte.) vide their U.O. No.1102/21/2012-2.Claus.II dated 11.1.2012 the Committee decided to approve the case as under :-	Party Name: FORBES TEXTILES LIMITED (PVT LTD) Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Approved Date: Date

Export Item	Qty.	Import Item	Qty.
Cellulosic Processed 100 GS. EC	1 Gm	1. Polyethylenimy Propione Acid 2. C.Chloro 2,7 diflorocyclohe xyl methyl ether 3. Kerosol DW-42 TG	0.1350 Kg 0.0405 Kg 0.4725 Kg

SLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOMISS COMMITTEE.

89	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm the EO, dated 18.4.2015 issued by Deptt. of L&PC (PC Dte.). So listed for 22.7.2015.	Party Name: FORBES TEXTILES LIMITED (PVT LTD) Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
90	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of L&PC(Claus Dte.) vide their U.O. No.1102/21/2012-2.Claus.II dated 11.1.2012 the Committee decided to approve the case as under :-	Party Name: M. INDUSTRIES, Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Approved Date: Date

Export Item	Qty.	Import Item	Qty.
Cellulosic Processed 100 Sulphuric Acid Formaldehyde Condensate Sodium Dodecylbenzene sulfonate(for flexing powder)	1 Kg	1. Polyethylene Glycol (Colloid Solds) 2. Cotton Sofa Fabric (Columbia columbia viscose aqueous solution)	0.5100 Kg 0.5100 Kg

SLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOMISS COMMITTEE.

91	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: MIRA GOAT PROCESSING PVT LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
92	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(PC Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: KUTHUMBA LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
93	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(PC Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: MEGHA PLASTIC INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
94	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: MEGHA PLASTIC INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
95	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: Comments awaited. So, listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
96	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from SLA and firm. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
97	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from SLA and firm. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
98	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
99	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
100	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
101	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(PC Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: PENNO INDUSTRIES LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
102	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC (PC Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: SHREEJAIS INTERNATIONAL PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
103	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: SHREE MEGHA PAPER MANUFACTURES LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
104	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: VEERAGUNAVARDHAN CHEMICALS LIMITED Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
105	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: ASHOK EXCEL PRODUCTS PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
106	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(PC Dte.) on 11.1.2015. The case is to be listed for 22.7.2015.	Party Name: MAGNELLA CONTAINER (ASIA) INDIA PRIVATE LIMITED Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
107	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: SUNTON TERRACAL INDIA PRIVATE LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
108	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: ARI INDIA LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
109	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: PLAST LABS PRIVATE LIMITED Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
110	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: Re-listed for 22.7.2015.	Party Name: VITHOBA OCEAN SEARCHES PVT LTD Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
111	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: VITHOBA OCEAN SEARCHES PVT LTD Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
112	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: VITHOBA OCEAN SEARCHES PVT LTD Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
113	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(PC Dte.) on 7.7.2015. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
114	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
115	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 7.7.2015. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014

116	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from SLA and firm. The case is to be listed for 22.7.2015.	Party Name: UNITED CONNECTORS (I) LTD Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
117	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: Re-listed for 22.7.2015.	Party Name: SUNTECH INDUSTRIES (INDIA) Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
118	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: Re-listed for 22.7.2015.	Party Name: SUNTECH INDUSTRIES (INDIA) Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
119	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: PANAMA PETROCHEMICALS LTD Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
120	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(PC Dte.) on 5.1.2015. The case is to be listed for 22.7.2015.	Party Name: MEGHA GLASS INDIA LIMITED Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014
121	Case No.F/570/2014-15/EOU DATE: 01/10/2014(Item 1.xls) Decision: The Committee considered the case as per agenda and noted that hard copy (from the firm has been received and sent to Deptt. of L&PC(Claus Dte.) on 8.1.2015. The case is to be listed for 22.7.2015.	Party Name: ESTERN INDUSTRIES PVT. LTD. Box No. 17/10/2009/EOU/LA/A/2	Matter Sent Date: 03.01.2014 17:00:00 Days: 0 Sent By: Deepak Sent Date: 03.01.2014 17:00:00 Sent Time: 17:00:00 Sent Date: 03.01.2014	Status: Case Deferred Date: 22.07.2015 Note Date: 03.01.2014

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153	**Case No.CAPEX-ARCT-2013**	Party Name:TARUNI CARBO INTERNATIONAL LIMITED.	Show Cause Date:10.01.2013 Serial No:1 Exp.Bond No:CAPEX/170	**Status:Case Dedicated**
	Ref No. 01/2010/EXIM/ADJ-I	Bond No. 07/2010/EXIM/ADJ-I	Exp.Bond Amount:0.00 [0.00 INR]	Order Date:10.10.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of I&PP(JPC Div) on 5.7.2013. The case is to be heard for 22.5.2013.			

153	**Case No.CAPEX-ARCT-2013**	Party Name:MAYANK INTERNATIONAL	Show Cause Date:10.01.2013 Serial No:1 Exp.Bond No:CAPEX/171	**Status:Case Dedicated**
	Ref No. 01/2010/EXIM/ADJ-I	Bond No. 08/2010/EXIM/ADJ-I	Exp.Bond Amount:0.00 [0.00 INR]	Order Date:10.10.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of I&PP(JPC Div) on 5.7.2013. The case is to be heard for 22.5.2013.			

154	**Case No.PCPEXIM-ARCT-2010**	Party Name:M/S PCP EXIM EXPORTS PVT LTD	Show Cause Date:10.01.2013 Serial No:1 Exp.Bond No:1000000196	**Status:Case Dedicated**
	Ref No. 01/2010/EXIM/ADJ-I	Bond No. 09/2010/EXIM/ADJ-I	[0.00 INR]	Order Date:10.10.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of I&PP(JPC Div) on 8.7.2013. The case is to be heard for 22.5.2013.			

157	**Case No.VARDHAN-ARCT-2013**	Party Name:VARDHAN INDUSTRIES PVT LTD.	Show Cause Date:10.01.2013 Serial No:1 Exp.Bond No:1000000178	**Status:Case Dedicated**
	Ref No. 01/2010/EXIM/ADJ-I	Bond No. 10/2010/EXIM/ADJ-I	[0.00 INR]	Order Date:10.10.2013
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from SEL & and firm. The case is to be heard for 22.5.2013.			

158	**Case No.SOYMEL-ARCT-2010**	Party Name:SOYMEL INTERNATIONAL	Show Cause Date:10.01.2013 Serial No:1 Exp.Bond No:1000000068	**Status:Case Dedicated**
	Ref No. 01/2010/EXIM/ADJ-I	Bond No. 11/2010/EXIM/ADJ-I	[0.00 INR]	Order Date:10.10.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of I&PP(JPC Div) on 5.7.2013. The case is to be heard for 22.5.2013.			

167	**Case No.SAHEJANAND-ARCT-2013**	Party Name:SAHEJANAND INTERNATIONAL	Show Cause Date:10.01.2013 Serial No:1 Exp.Bond No:1000000129	**Status:Case Dedicated**
	Ref No. 01/2010/EXIM/ADJ-I	Bond No. 12/2010/EXIM/ADJ-I	[0.00 INR]	Order Date:10.10.2013
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from SEL & and firm. The case is to be heard for 22.5.2013.			

168	**Case No.SUBLIME-ARCT-2013**	Party Name:SUBLIME INTERNATIONAL LIMITED	Show Cause Date:10.01.2013 Serial No:1 Exp.Bond No:1000000163	**Status:Case Dedicated**
	Ref No. 01/2010/EXIM/ADJ-I	Bond No. 13/2010/EXIM/ADJ-I	[0.00 INR]	Order Date:10.10.2013
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from SEL & and firm. The case is to be heard for 22.5.2013.			

169	**Case No.SOYMEL-ARCT-2010**	Party Name:SOYMEL INTERNATIONAL	Show Cause Date:10.01.2013 Serial No:1 Exp.Bond No:1000000164	**Status:Case Dedicated**
	Ref No. 01/2010/EXIM/ADJ-I	Bond No. 14/2010/EXIM/ADJ-I	[0.00 INR]	Order Date:10.10.2013
	Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of I&PP(JPC Div) on 5.7.2013. The case is to be heard for 22.5.2013.			

170	**Case No.SOYMEL-ARCT-2010**	Party Name:SOYMEL INTERNATIONAL	Show Cause Date:10.01.2013 Serial No:1 Exp.Bond No:1000000165	**Status:Case Dedicated**
	Ref No. 01/2010/EXIM/ADJ-I	Bond No. 15/2010/EXIM/ADJ-I	[0.00 INR]	Order Date:10.10.2013
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from SEL & and firm. The case is to be heard for 22.5.2013.			

171	**Case No.SOYMEL-ARCT-2013**	Party Name:SOYMEL INTERNATIONAL	Show Cause Date:10.01.2013 Serial No:1 Exp.Bond No:1000000167	**Status:Case Dedicated**
	Ref No. 01/2010/EXIM/ADJ-I	Bond No. 16/2010/EXIM/ADJ-I	[0.00 INR]	Order Date:10.10.2013
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from SEL & and firm. The case is to be heard for 22.5.2013.			

Date:08.01.2013
Place:New Delhi

G. NARAYANAN
Foreign Trade Development Officer

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